

tween USSR and India on cooperation in the construction of a Nuclear Power Station of 2 x 1000 MWe capacity in India was signed in November 1988.

(b) These units are proposed to be located at Kudankulam in Tamil Nadu. As per the IGA a Detailed Project Report (DPR) was to be prepared by the erstwhile USSR as per agreed terms of reference. After approval of DPR by India a techno-commercial offer for implementation of the project was to be received from the Soviet side. A contract for construction was thereafter to be entered into. As per the IGA, USSR was to extend to India a credit of the amount of upto 3200 Million Roubles at 2.5% interest per annum. As of now the terms of reference of the DPR and maximum basic cost of the project have been agreed to. Further decision on the implementation of the project would depend on the recent developments in the erstwhile USSR.

Coal mines in Public Sector

*30. SHRI P.G. NARAYANAN: Will the Minister of COAL be pleased to state:

(a) the number of coal mines operating in the public sector during the year 1990-91;

(b) the total investment in these coal mines as on December 31, 1991;

(c) where a portion of the total investment had been obtained through loan;

(c) if so, the amount of the loan and the amount of interest being paid annually thereon; and

(e) the amount of profit earned by the coal sector during the year 1990-91?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIP. A. SANGMA):

(a) The number of coal mines operating in the Public Sector during 1990-91 was 510.

(b) The total investment in all coal mines of Coal India limited under the administrative control of the Ministry of Coal and the Singareni Collieries Company limited under the administrative control of Government of Andhra Pradesh as at the end of December, 1991 was Rs. 9986.40 crores (provisional) and Rs 1143.35 crores (provisional) respectively.

(c) Yes, Sir.

(d) Company

(Rs. in crores)

	<i>Loans as on 31.3.1991</i>	<i>Actual interest paid for the year 1990-91</i>
Coal India Limited	5923.33	313.64
Singareni Collieries Company Limited.	801.66	NIL

(e) Coal India Limited incurred a loss of Rs. 253.17 crores and Singareni Collieries Company Limited incurred a loss of Rs. 163.19 crores during the year 1990-91.

Review of Norms for Joint Ventures

*31. SHRI DATTATRAYA BANDARU:
DR. LAXMINARAYAN PANDEYA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to review the norms for Joint Ventures;

(b) if so, the details in this regard; and

(c) the benefits likely to accrue to the India companies and to the Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). The policy on foreign investment in India and foreign technology transfer from abroad has already been laid down in the Statement on Industrial Policy tabled in both Houses of Parliament on 24th July, 1991. Under the Policy, automatic approvals are being given for direct foreign investment upto 51% foreign equity in high priority industries. Similarly, automatic permission is being given for foreign technology agreements subject to specified parameters.

(c) Foreign investment will bring the much needed foreign exchange, additional resources for investment and employment generation. In addition, other advantages like technology transfer, marketing expertise, introduction of modern managerial practices and enhanced possibilities for exports are also expected.

[Translation]

Small and Heavy Industries in U.P. and Gujarat.

*32. DR. RAMESH CHAND TOMAR:

SHRI DEVI BUX SINGH:

Will the PRIME MINISTER be pleased to state:

(a) the number of small and heavy industries set up in the Public and Private Sectors in Uttar Pradesh and Gujarat during each of the last two years;

(b) whether there is any proposal to set up more small and heavy industries in these States; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) As per the latest statistics available, 15,220 and 5,746 small scale units were registered by the Uttar Pradesh and Gujarat Directorates of Industries during the year 1989. During 1990, 24,549 and 7,142 small scale units were registered in the States of Uttar Pradesh and Gujarat respectively.

Under the provisions of the Industries (Development & Regulation) Act, the following number of Letters of Intent and Industrial Licences were granted to Public Sector Undertakings (Central, State and State Industrial Development Corporation) and Private sector for location of units in Uttar Pradesh and Gujarat.

LETTERS OF INTENT

INDUSTRIAL LICENCES

	LETTERS OF INTENT			INDUSTRIAL LICENCES		
	Public Sector	Private Sector	Total	Public Sector	private Sector	Total
Uttar Pradesh						
1990	13	111	124	8	47	55
1991	11	97	108	2	21	23

	LETTERS OF INTENT			INDUSTRIAL LICENCES		
	Public Sector	Private Sector	Total	Public Sector	private Sector	Total
Gujarat						
1990	7	62	69	2	36	38
1991	6	95	101	4	30	34

(b) and (c). At present, 550 proposals for Letters of Intent from Uttar Pradesh and 61 proposals for letters of Intent from Gujarat have been received by the Deptt. of Industrial Development. As a matter of Policy, details of cases on which decisions have not been taken are not divulged. The registration of small scale industries is carried out by the State Directorate of Industries, the information on the pendency of small scale registrations is not maintained by this Department centrally.

[English]

Strike in Singareni Collieries

*33. PROF. UMMAREDDY VENKATESWARLU: Will the MINISTER OF COAL be pleased to state:

(a) whether the labour unions were on strike in Singareni collieries for several days during the last year;

(b) if so, the details thereof;

(c) the loss of coal production as a result thereof; and

(d) the measures taken to set right the situation and resume normal production of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIP. A. SANGMA):
(a) Yes Sir.

(b) There were 404 strikes in Singareni Collieries Company Ltd. during the period from 1.4.91 to 31.1.92. Out of the total strikes, 11 strikes were resorted to by 5 unions, affiliated to National level federations and members of the Joint Bipartite Committee for coal industry and the remaining 393 strikes were resorted to by other unions.

(c) Production loss during the period from 1.4.91 to 31.1.92, as a result of strikes was estimated to be 12,75,790 tonnes.

(d) (i) Over the last 2 years, management of the company has, by persuasion, been able to bring together 5 major unions represented on Joint Bipartite Committee for the coal industry, on a common platform at company level to avoid inter-union rivalry and with a view to discussing and settling all major labour problems through recognised process of negotiations. (ii) Industrial Security Force has been deployed in 2 areas of Adilabad district to enhance security of Mines and other company establishments. This force is also proposed to be deployed in the remaining two areas of this district. (iii) The SCCL is in continuous touch with the State Government Police authorities to control untoward incidents.